

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF STAKEHOLDERS OF EMART SOLUTIONS INDIA
PRIVATE LIMITED**

1.	Name of Corporate Person	EMART SOLUTIONS INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	02/07/2009
3.	Authority under which Corporate Person is Incorporated/Registered	Registrar of Companies, Bangalore, Kamataka
4.	Corporate Identification Number /Limited Liability Identity Number of Corporate Person	U72200KA2009PTC050306
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	102, #M001, Mazzanine Floor, Triguna Icon, #21 Arekampanahalli, Hosur Road Bangalore -560027.
6.	Liquidation commencement date of the Corporate Person	28.02.2022
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Mr. S Arun Kumar Address: #B -103, Adarsh Residency, 47 th Cross, Jayanagar 8 th Block, Bangalore 560070 E-mail address: aksco@yahoo.com / msvarunkumar@yahoo.co.in Contact No: 9739416662 / 9448118006 Registration No: IBBI/IPA-003/IP-N00338/2021-22/13691
8.	Last date for submission of claims	30.03.2022

Notice is hereby given that Emart Solutions India Private Limited has commenced voluntary liquidation on 28.02.2022.



The stakeholders of Emart Solutions India Private Limited are hereby called upon to submit proofs of their claims, on or before 30.03.2022 to the Liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator



S Arun Kumar
Liquidator



Date: 28.02.2022

Place: Bangalore

FINANCIAL EXPRESS



Regional Office Bengaluru Central, 5th Floor
Vijaya Tower, 41/2, M.G Road, Trinity Circle,
Bengaluru - 560001, Ph : 080-25011389

FOR KIND ATTENTION OF OUR MOST VALUED CUSTOMERS

In our endeavor to consolidate and strengthen our services to our customers, City Market Branch Presently functioning at No 227, Old No 205, Ward No:30 Sri Krishna Rajendra Market, ASR Street corner building, Mysore Road, Bangalore-53 will be shifted to Sri Ranga Maruthi Plaza, No: 18/1, RT Street, Chickpet, Bengaluru-53 and shall function at the said address W.E.F 04.04.2022. It shall function and cater all types of banking business from the said premises.

We sincerely regret the inconvenience caused to you in this regard and assuring you of our best services at all times.

Place: Bengaluru
Date: 03.03.2022

Sd/-
Regional Head, Bengaluru Central Region



Banashankari Branch :
No.334/22, 41st Cross, Jayanagar 8th Block,
Bangalore-560082, Ph: 080-22443179, 080-26651140
Email : vjbana@bankofbaroda.co.in

Letter No.: VJBANA/7362/2021-22 SHOW CAUSE NOTICE Date : 09.02.2022

1.Sri. Nagaraju S/o Sri Kendaiah, 2.Smt.Jyothi M W/o Sri Nagaraju, No.82, Old Post Office Road, Thyagaraj Nagar, Bangalore, Karnataka 560028.

Dear Sir,

Re: Declaration of Mr. Nagaraju and Mrs. Jyothi M (Borrowers) as Willful Defaulters.
We refer to our show cause notice No. VJBANA/7362/2021-22 and VJBANA/7362/11/2021-22 dated 07.08.2021 and 11.11.2021 for declaring Mr.Nagaraju and Mrs.Jyothi M (Borrowers) as willful defaulter on the following grounds and paper publication made on 02.09.21.

The borrower has availed Housing loan by depositing flat IT returns to the branch in connivance with due diligence agency. The wrongful act of the borrower is akin to wrongful availment of funds by misleading the Bank.

In response to the show cause notice/paper publication we have not received any representation or response from you.

In the light of the aforesaid facts and circumstances and perusing the documents on record the Committee of Executives on Willful Defaulters (COE) of bank has decided to declare Mr.Nagaraju and Mrs.Jyothi M (Borrowers) as 'Willful Defaulters' on the grounds mentioned in the show cause notice, after concluding that the borrower has defaulted in meeting its payment/ repayment obligations to the lender and has signed off the funds so that the funds have not been utilized for the specific purpose for which finance was availed, or are the funds available with the borrower in the form of other assets.

The decision of the COE was conveyed vide our letter No. dated 09.11.2021 as the letters were returned undelivered paper publication done on 02.12.2021 with an opportunity for submission of further representation, if any, for consideration by the Review Committee on Willful Defaulters. In terms of RBI guidelines and to comply principles of natural justice.

In response to the COE decision, we have not received any further representation or response from you.

In the aforesaid circumstances, and after perusal of documents on record, Bank's Review Committee on Willful Defaulters in its meeting held on 29.12.2021 confirmed the decision of the Committee of Executives on Willful Defaulters (COE).

Thus after following the due procedure, it has been decided to declare Mr.Nagaraju and Mrs.Jyothi M (Borrowers) as Willful Defaulters. Bank reserves the Right to publish the name and photograph of Willful Defaulter in News Paper and will initiate the necessary recovery action as per extant guidelines issued by Reserve Bank of India.

This communication is issued as per the directions of the Review Committee on Willful Defaulters This is for your information
Yours faithful
Chief Manager



Banashankari Branch :
No.334/22, 41st Cross, Jayanagar 8th Block,
Bangalore-560082, Ph: 080-22443179, 080-26651140
Email : vjbana@bankofbaroda.co.in

Letter No.: VJBANA/7362/2021-22 SHOW CAUSE NOTICE Date : 09.02.2022

1.Sri. Narasappa V S/o Sri Venkataswami, 2.Smt.Thulasi W/o Sri Narasappa, No.50, 10th Main, 17th Cross, Padmaranjanpura, Bangalore Karnataka 560028.

Dear Sir,

Re: Declaration of Mr. Narasappa and Mrs. Thulasi (Borrowers) as Willful Defaulters

We refer to our show cause notice No. VJBANA/7362/2021-22 and VJBANA/7362/13/2021-22 dated 07.08.2021 and 11.11.2021 for declaring Mr.Narasappa & Mrs.Thulasi (Borrowers) as willful defaulter on the following grounds and paper publication made on 02.09.2021.

1. The borrower has availed Housing loan by depositing flat IT returns to the branch in connivance with due diligence agency. The wrongful act of the borrower is akin to wrongful availment of funds by misleading the Bank.

2. As per Asset and Liability statement dated 01.08.2016 Borrower is having net worth of Rs.51.48 lakhs. Borrower is not paying the EMI.

In response to the show cause notice/paper publication we have not received any representation or response from you.

In the light of the aforesaid facts and circumstances and perusing the documents on record the Committee of Executives on Willful Defaulters (COE) of bank has decided to declare Mr. Narasappa and Mrs. Thulasi (Borrowers) as 'Willful Defaulters' on the grounds mentioned in the show cause notice, after concluding that the borrower has defaulted in meeting its payment/

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF STAKEHOLDERS OF
EMART SOLUTIONS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the corporate debtor	EMART SOLUTIONS INDIA PRIVATE LIMITED
2. Date of Incorporation of corporate debtor	02/07/2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, Karnataka
4. Corporate Identity number / Limited liability identification number of corporate debtor	U72200KA2009PTC050306
5. Address of the registered office and principal office (if any) of corporate debtor	102, #M001, Mazzanine Floor, Trignula Icon, #21 Anekampanahalli, Hosur Road Bangalore - 560027.
6. Liquidation commencement date of the Corporate Person	28.02.2022
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Mr. S Arun Kumar Address: #B -103, Adarsh Residency, 47 th Cross, Jayanagar 8 th Block, Bangalore 560070 E-mail address: asko@yahoocoin / msivaramkumar@yahoo.co.in Contact No: 9739416662 / 9448118006 Registration No: IBBI/PA-003/IP-N00339/2021-22/13691
8. Last date for submission of claims	30.03.2022

Notice is hereby given that Emart Solutions India Private Limited has commenced voluntary liquidation on 28.02.2022.

The stakeholders of Emart Solutions India Private Limited are hereby called upon to submit proofs of their claims, on or before 30.03.2022 to the Liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.03.2022
Place: Bangalore

Name and Signature of the Liquidator
S Arun Kumar
Liquidator



Banashankari Branch :
No.334/22, 41st Cross, Jayanagar 8th Block,
Bangalore-560082, Ph: 080-22443179, 080-26651140
Email : vjbana@bankofbaroda.co.in

Letter no.: VJBANA/7362/2021-22 SHOW CAUSE NOTICE Date : 09.02.2022

1.Sri. Kiran S/o Sri Mukunda Rao, 2.Smt.Meenakshi W/o Sri Kiran, No.50/3, D.Y.G.Road, Nagasandra Circle, Basavanagudi, Bangalore Karnataka 560004.

Dear Sir,

Re: Declaration of Mr.Kiran and Mrs.Meenakshi (Borrowers) as Willful Defaulters

We refer to our show cause notice No VJBANA/7362/05/2021-22 and VJBANA/7362/12/2021-22 dated 07.08.2021 and 11.11.2021 for declaring Mr.Kiran and Mrs.Meenakshi (Borrowers) as willful defaulter on the following grounds and paper publication made on 02.09.2021.

The borrower has availed Housing loan by depositing flat IT returns to the branch in connivance with due diligence agency. The wrongful act of the borrower is akin to wrongful availment of funds by misleading the Bank.

In response to the show cause notice/paper publication we have not received any representation or response from you.

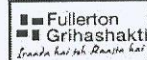
In the light of the aforesaid facts and circumstances and perusing the documents on record the Committee of Executives on Willful Defaulters (COE) of bank has decided to declare Mr.Kiran and Mrs.Meenakshi (Borrowers) as 'Willful Defaulters' on the grounds mentioned in the show cause notice, after concluding that the Borrower has defaulted in meeting its payment/ repayment obligations to the lender and has signed off the funds so that the funds have not been utilized for the specific purpose for which finance was availed, or are the funds available with the borrower in the form of other assets.

The decision of the COE was conveyed vide our letter No. dated 09.11.2021 as the letters were returned undelivered paper publication done on 02.12.2021 with an opportunity for submission of further representation, if any, for consideration by the Review Committee on Willful Defaulters. In terms of RBI guidelines and to comply principles of natural justice.

In response to the COE decision, we have not received any further representation or response from you.

In the aforesaid circumstances, and after perusal of documents on record, Bank's Review Committee on Willful Defaulters in its meeting held on 29.12.2021 confirmed the decision of the Committee of Executives on Willful Defaulters (COE).

Thus after following the due procedure, it has been decided to declare Mr.Kiran and Mrs.Meenakshi (Borrowers) as Willful Defaulters. Bank reserves the Right to publish the name and photograph of Willful Defaulter in News Paper and will initiate the necessary recovery action as per extant guidelines issued by Reserve Bank of India.



FULLERTON INDIA HOME FINANCE COMPANY LIMITED
Corporate Office : Floor 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai-400076.
Regd. Office : Megh Towers, Flr.3, Old No. 307, New No. 165, Poonamallee High Rd., Madhavayal, Chennai-600 095.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

The undersigned being the Authorized Officer of Fullerton India Home Finance Company Limited (FIHFC) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name of the Borrower / Co-Borrower / Property Holders as the case may be	Description of Secured Assets / Mortgage Property	DT. of Demand Notice U/s. 13(2) & Total D/s.
1	LAN : 6010751049265 1. Nagendra B. (Applicant) 2. Shanthamma B. (Co-Aplicant) 3. Prabhavathi N. (Co-Aplicant)	All that piece and parcel of the property bearing Janjar No. D block Property No. 144, Having unique code No. 15210070070010100, according to the form No. 118 issued by office of Belagola Village, Srirangapatna Taluk, Mandya District measuring -East to West: 11.8872 mtrs. -North to South: 17.3736 mtrs. ft. -In all 131.62 Sq. ft., and bounded on the :- * BOUNDRIES - * East by : Property belongs to Swamy Bhagyamma; * West by : Road; * North by : Property belongs to Swamy Bhagyamma; * South by : Property belongs to Bodi. * Within the Registration District of Mandya and Sub-Regn. office at Srirangapatna.	Date : 01.02.2022 & ₹ 8,08,124/- (Rs. Eight Lakh Eight Thousand One Hundred & Twenty Four Only) NPA Date : 30.01.2021
2	LAN : 601007210310852 1. Syed Abrar (Applicant) 2. Shahnawaz Begum (Co-Aplicant)	All that piece & parcel of the property bearing Office No. D7/2143/1904/G4199/ Site No. 107, situated at Vishveshwara Puram, Extension Arakeshwarannagar, Mandya City, measuring -East to West : 33.9 Ft. -North to South : 35 ft., with a 15 years old Building with ac sheet, and bounded on the :- * BOUNDRIES - * East by : Remaining portion of vacant; * West by : Site No. 106; * North by : Road; * South by : House No. 108, & Within the Registration District of Mandya and Sub-Registration office at Mandya.	Date : 01.02.2022 & ₹ 5,41,788/- (Rs. Five Lakh Forty One Thousand Seven Hundred & Eighty Eight Only) NPA Date : 30.01.2022

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and thereon within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FIHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FIHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FIHFC is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FIHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FIHFC. This remedy is in addition and independent of all the other remedies available to FIHFC under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FIHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Mandya, Karnataka
Date : 03.03.2022

Sd/-
Authorized Officer, Fullerton India Home Finance Company Limited



Chamarajpet Branch,
Mahaveer Arcade, No 97, First Floor,
Siri Road, Chamarajpet, Bengaluru-560018
Phone-080 26702578,
Email:cbschamarajpet@unionbankofindia.com

DEMAND NOTICE [SECTION 13(2)]

NOTICE ISSUED UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

'We, Union Bank of India have issued Demand Notices under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Security Interest Act 2002 by Registered Post with Acknowledgment Due (RPAD) to the addresses furnished to the Bank as mentioned below. Since the notice has not been acknowledged and returned due to non-availability of addressees at the said addresses / due to evading of service of the notices sent by RPAD, notice could not be served. Further, Bank had served the said demand notices by affixation at the addresses given. The contents of the said notices are mentioned herein below.

Facility	Limit Sanctioned (Rs.)	Running Ledger O/S (Rs.)	INDR (Rs.)	Total dues 21.02.2022
HOUSING LOAN 692106650000020	16,00,000.00	11,71,871.82 Dr	79,962.99 Dr	12,51,834.81 Dr

[Details of the credit facilities availed by the Borrower]

Facility & Account Number	Limit Sanctioned (Rs.)	Interest payable in Rs	Running Ledger O/S (Rs.)	Total as on 04-12-2021
SOD 248731100000099	35,00,000	As per sanction	34,93,997.00 DR	34,93,997.00 DR



Varthur Branch(24871)
No 648/65 Dharamaraya Swami Temple Road, Varthur 560087- Ph: 080-28538176
E-Mail: bm2487@unionbankofindia.com

DEMAND NOTICE

UNDER SEC. 13 (2) SARFAESI ACT 2002

Enforcement of security Interest Action Notice-In connection with the credit facilities enjoyed by the following borrowers with in the branches mentioned herein below-classified as NPA We have to inform you that you whose Name & Address mentioned here in below had availed following credit facilities from Union Bank of India, Varthur Branch(24871), offering the property, mentioned here in below. Since you have failed to repay the loan amounts as agreed by you, your following mentioned account/s has/ have been classified as Non Performing Assets (NPA) as on the date mentioned herein below. The individual notice has been also already sent to you demanding the due amount

Facility & Account Number	Limit Sanctioned (Rs.)	Interest payable in Rs	Running Ledger O/S (Rs.)	Total as on 04-12-2021
SOD 248731100000099	35,00,000	As per sanction	34,93,997.00 DR	34,93,997.00 DR

[Details of the credit facilities availed by the Borrower]

Facility & Account Number	Limit Sanctioned (Rs.)	Interest payable in Rs	Running Ledger O/S (Rs.)	Total as on 04-12-2021
SOD 248731100000099	35,00,000	As per sanction	34,93,997.00 DR	34,93,997.00 DR

[illegible]

BEFORE THE COURT OF THE ADDITIONAL
CITY CIVIL AND SESSIONS JUDGE
AT BANGALORE (CC-25)
O.S. No. 2931 / 2020

BETWEEN : Bank of India, A body corporate constituted under Banking Companies (Acquisition & Transfer of Undertakings) Act 1980 Having Head Office at Star House, Plot No.5, 1st Block, Sanda Kurli Complex, Sanda (East) Mumbai - 400 051 & having a branch office amongst other places at J.P. Nagar, (Bengaluru) Branch, No.2, Veerudra, 2nd Floor, 38th Main Road, J.P. Nagar V Phase, Bengaluru, Karnataka - 560 078

And: Sri K. Sai Prasad _____ Defendant

And also at: M/s Mahindra Insurance Brokers
C/o Mahindra Finance Ltd., 462, 2nd Floor, High
Street, 2nd Main Road, 4th Block, Jayanagar
Bangalore - 560 011

WHEREAS, the above named plaintiff has filed a Case Suit for recovery of a sum of Rs.3,54,482/- by the Plaintiff along with interest at presently 12.00% over base rate presently 10.40 p.a. [with monthly resets from the date of suit till realization, against the defendants. Please take notice that you are hereby summoned to appear before this Hon'ble Court in person or by a Pleader's on 1.04.2022 (GCN-25) at 11.00 a.m. to answer the same, failing which the claim will be disposed ex-parte and determined in your absence.

Given under my hand and seal of this Court on
2.03.2022 at Bangalore.
By Order of the Court, Assistant Registrar,
City Civil Court, Bangalore.

IN THE COURT OF CITY CIVIL JUDGE
AT BANGALORE (CCB-53)
O.S.NO.442/2020

BETWEEN: Sri. A. Joseph, S/o Late
Joseph, aged about 56 years, Residing at
No.23, 20th Cross, 1st Main Road, Kanaknagar,
T.Nagar Post, Bangalore - 56
O.S. No. 1: Sri. Zelebra Khan. Plaintiff

ನೈಋತ್ಯ ರೈಲ್ವೆ
ಕ-ಬೆಂಗಳೂರು ಪ್ರಾಂಶುಕೇಂದ್ರ ಸಂ. ಕೆ/ಕೆ.29/2021-22/ಬಿ/1
16 18 20 21 22 23

 FORM NO.14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 2)
1st Floor, Triveni Complex, Abids, Hyderabad-500004

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY
ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/1063/2018

Bank of Baroda (Earlier Vijaya Bank)
Versus
Shameem Tours and Travels & Others

(CH 1) Bank of Baroda (Earlier Vijaya Bank), SD Road Branch
(CD 1) Shameem Tours and Travels, Kalasipalyam Main Road, Bangalore.
(CD 7) L. Senapathi, R/o, H.No.1-3-6/1, Maruthi Nagar Colony, Kothapet, LB Nagar, Ranga Reddy, Telangana.
(CD 8) L. Indira, R/o. H.No.1-3-6/1, Maruthi Nagar Colony, Kothapet, LB Nagar, Ranga Reddy, Telangana.

This is to notify that per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 2) in OA/2534/2017 an amount of Rs.2,33,26,376.00 (Rupees Two Crore Thirty Three Lakhs Twenty Six Thousands Three Hundred Seventy Six Only) along with Three percentile and future interest @ 18.50% w.e.f. 07.09.2018 if full realization and costs Rs.6 (Only) has become due against you (Jointly and severally).

2) you are hereby directed to pay the above sum within 15 days of the receipts of the notice, in which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3) you are hereby ordered to declare on an affidavit the particulars of your assets on or before the due date of payment.

g) You are hereby ordered to appear before the undersigned on 21/03/2022 at 10:30 a.m. for further proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Recovery Officer
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 2)

[illegible]

FEDERAL BANK

OSD

[illegible]

ಗುರಾಣಿಯಾಗಿ ಭಾರತೀಯರು

[illegible]

ರಷ್ಯಾ ಅಧ್ಯಕ್ಷ ವ್ಲಾದಿಮಿರ್ ಪುತಿನ್ ಜೊತೆ ನೇರವಾಗಿ ಮಾತನಾಡುವ ಯುದ್ಧ ನಿಲ್ಲಿಸಲು ಸಾಧ್ಯ ಎಂದು ಉಕ್ರೈನ್ ಅಧ್ಯಕ್ಷ ರುಜ್ವೊಸ್ಲೆ ಸ್ಕೋರೋಚ್ಕೊ ಮೇಲೆ ಸಮರ ಮುಗಿದ ನಂತರ ಬ್ಯಾಲಿಕ್ ದೇಶದ ಕರಿಸಲಿದೆ ಎಂದವರು ಆರೋಪಿಸಿದ್ದಾರೆ. ಈ ಮಧ್ಯೆ ಮೊಲದವರಿಗೆ ಡಿಂಬಿಲಿ ಮತ್ತೊಂದು ಸುಶಿನ ಸಂಧಾನ ಮಾಡುತುಕೆ ಆರಂಭವಾಗಿದೆ.

ಪೊಣ್-ಇನ್ ಕಾರ್ಯಕ,ಮ

0:30ರವರೆಗೆ ಜಲಮಂಡಳ ಅಧ್ಯಕ್ಷ ಎನ್.ಜಯರಾಮ್ ಅವರೊಂದಿಗೆ ಸಿಬ್ಬಂದಿ-ಇನ್-ಕಾರ್ಯಕ್ರಮವನ್ನು ಆಯೋಜಿಸಲಾಗಿದೆ.

ಕುಡಿಯುವ ನೀರಿನ ಸಮಸ್ಯೆ ಮತ್ತು ಬಳಕೆಗಾಗಿ ಕೊಳವೆ/ಕಳಗಾರಿಗಳನ್ನು
ಜ್ಞಾನಿಗಳು ಹೊರಬರುತ್ತಿರುವ ಬಗ್ಗೆ, ಜಲಮಾಲೀನಿ ಹಾಗೂ ನೀರಿನ ಸಮಸ್ಯೆ
ಮೇಲೆ ಬಗ್ಗೆ ಸೇರಿಸಿ ಮಾತನಾಡಿ ಕುಂದು-ಕೊರತುಗಳನ್ನು

[illegible]

www.malcoemerce.com/auctionhome/bid/index.jsp
 03.03.2022

નાર કોસિંગ્ ફેનાન્ ળ.

... 400 069, ...

[illegible]

Abstract Number

[illegible]

MEMORANDUM FOR THE RECORD
SUBJECT: [REDACTED]
[REDACTED]

ಸಂಯುಕ್ತ ಕರ್ನಾಟಕ ಕ್ಲಾಸಿಕ್ಸ್
 ದಿವರಗಣಿ ಹಂಪಟ: **ಚಿಕ್ಕಜಾಹೀರಾ**
 9880256092-9740809407-9902008429
 Email: skadvtblr@gmail.com

ಬಹಿರಂಗ ಹಾಜರಿ **CHANGE OF NAME**
 ಮೆ. ಕೆ. ಚಂದ್ರಿಕಾ ಬಸವರಾಜ್ ರಾಜೇಶ್ ರಾಜೇಶ್
 ಮೊ. 94481 22222 ಮೊ. 94481 22222

ಸಿಬ್ಬಿಯು ಎನರ
ಸೆಕ್ಯೂರ್ ಎ: (ಫೋಕ್ ಆಕ್ಟಿ)
ಪೂ. 1: ರೇವನುಕಲ್ ಗ್ರಾಮ, ಕಡೂರು ತಾಲೂಕು, ರೇವನುಕಲ್ ತಾಲೂಕು, ಬೆಂಗಳೂರು
ನಗರ ಪತ್ತೆ, ಬೆಂಗಳೂರು ಇವರ ಪರಿಣಾಮ ಅರೇಸ್ಟ್ ಆಲ್. ALN(DSR)250/2006-
ರಂತ ಮಹಿಳೆ ಲುಕ್ಮಿಣಿಪ್ಪಾ ಪರಿಣಾಮವಾರ ಮೇಕೆ ನಂ. 60/57ರಲ್ಲಿನ 0-31-5 ಗುಂಪೆ
ಯ ಮಹಿಳೆ ಲುಕ್ಮಿಣಿಪ್ಪಾ ಪರಿಣಾಮವಾರ ಆಶ್ರಯ ಪಡೆಯುವ: ಫೋಕ್ ಆಕ್ಟಿ: ಮದಿಯಮ್ಮನವರಿಗೆ
ಬದುಕಿಸಿ, ಪತ್ತೆದ್ದ: ಮೇಕೆ ನಂ.59, ಲುಕ್ಮಿಣಿ: ಮಲ್ಲಮ್ಮನವರಿಗೆ ಸೇರಿದ ಬದುಕಿಸಿ
ಆಪ್ತಯ್ಯಪ್ಪನವರಿಗೆ ಸೇರಿದ ಬದುಕಿಸಿ.

[illegible]